



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. OA 574 of 2005

Applicant(s) Balaram Mohanty Respondent(s) Central Govt. of India

Advocate for Applicant(s) M. J. M. Pattnaik Advocate for Respondent(s) _____

S. Mishra
M. S. Reosar
P. K. Rout
D. P. Mohanty
A. T. Mohanty
M. K. Mallick

NOTES OF THE REGISTRY

D.P.O. OA 574/2005 filed
For Registration
Counsel here

Dy. Secy
13/6/05
13/6/05
13/6/05
SO (J)

ORDERS OF THE TRIBUNAL

REGISTER

Shankar
13.06.05
by Registrar

Order dated : 14.6.05

Heard Mr. J. M. Pattnaik, Ld. Counsel appearing for the Applicant and Mr. R. C. Rath, Ld. Standing Counsel for the Railways; on whom a copy of this O.A. has already been served.

Non-consideration of the representations of the Applicant for compassionate employment (as made under Annexure-A/6, dated 10.10.03 and under Annexure-A/8, dated 17.1.05) has compelled the Applicant to approach this Tribunal with present O.A. under Section 19 of the Administrative Tribunal's Act, 1985.

Since the representations of the Applicant

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Copy of order dt. 14/05
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The same copy of
order issued to the
Counsel for both

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are still pending with the Respondents/Railways, without entering into the merits of the matter, this O.A. is hereby disposed of with a direction to the Respondents/Railways to consider the grievances of the Applicant as raised in his aforesaid representation and in this O.A. and to pass necessary consequential orders, as due and admissible under the rules by the end of September, 2005.

Mr. Pattnaik, Lt. Counsel for the Applicant, has pointed out that in view of the instructions of the Railways as given at para 7 of Annexure-A/10 (Railways instruction No. E(NG) II/81/RC1/251, dated 24.5.82) ^{the grievances of the Applicant} should receive due consideration of the competent authorities so that complete justice can be given to the Applicant.

With the aforesaid observation and direction, this O.A. is hereby disposed of.

Send copies of this order to the Respondents, along with copies of the O.A., and free copies of this order be also handed over to the Lt. Counsels appearing for both the parties.

14.06.05
Member (Judicial)